

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A./61/03247/2020**

This the 22<sup>nd</sup> day of **March**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rita Devi Age 40 years W/o Romesh Kumar, R/o Chakka Bhartund, Tehsil Rajgarh, District Ramban.

.....Applicant  
(Advocate: Mr. Jamrodh Singh)

**Versus**

1. State of Jammu and Kashmir, Through Commissioner/Secretary, To Government Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director School Education, Muthi, Jammu.
3. Chief Education Officer, Doda.
4. Zonal Education Officer, Bhagwah District Doda.
5. Head Master, Govt. High School, Bhartund District Doda.

.....Respondents  
(Advocate:- Mr. Raghu Mehta, SCGSC)

**O R D E R [O R A L]**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider the case of applicant for providing employment under RAMSA Scheme within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider the case of applicant for providing employment under RAMSA Scheme by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 months from today. While deciding the case of applicant, this O.A. would be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

/M.M/